

Covid: WTO's TRIPS council to discuss IPR waiver proposal

PRESS TRUST OF INDIA
New Delhi, May 23

THE TRIPS COUNCIL of the World Trade Organization will discuss a revised proposal submitted by 62 co-sponsors, including India, South Africa, and Indonesia, seeking patent waivers to manufacture Covid-19-related medical products, an official said.

In October 2020, India and South Africa had submitted the first proposal suggesting a waiver for all World Trade Organization (WTO) members on the implementation of certain provisions of the TRIPS Agreement in relation to the prevention, containment or treatment of Covid-19.

According to the revised proposal, the waiver should be



in force for at least three years from the date of the decision on the matter.

The co-sponsors have stated that the duration has to be practical for manufacturing to be feasible and viable.

"The revised proposal will now be discussed in the TRIPS Council," the official added.

The revised text has proposed waiver for health products and technologies as the prevention, treatment or containment of Covid-19 which

involves a range of things and "intellectual property issues may arise with respect to the products and technologies, their materials or components, as well as their methods and means of manufacture."

"The international community is dealing with a novel pathogen, with many uncertainties. For instance, investigation is still underway for effective therapeutics, and there are still many unknowns with respect to vaccines which will have a bearing on the scale manufacturing and supply that will be needed to control the pandemic such as the duration of immunity conferred, effectiveness of vaccines against new variants, and the effect of vaccines on children," the submission has said.

Decision on class 12 board exams by June 1: Pokhriyal

PRESS TRUST OF INDIA
New Delhi, May 23

THERE IS A broad consensus among states about conducting Class 12 board exams and an "informed, collaborative" decision will be taken by June 1, Union Education Minister Ramesh Pokhriyal 'Nishank' said on Sunday.

However, states like Maharashtra said at a high-level meeting on Sunday that "non-examination route" for Class 12 students should be actively examined and Delhi and Kerala governments suggested vaccinating students before the exams.

According to sources, the CBSE has proposed conducting exams between July 15 and August 26 and the result to be declared in September. The

board also proposed two options: conducting regular exams for 19 major subjects at notified centres or conducting shorter duration exams at respective schools where students are enrolled.

The ministry has sought detailed suggestions from states by May 25. Sources claimed majority states were in favour of the second option while some wanted a mix of both options.

The CBSE has already cancelled Class 10 board exams and announced an alternative marking policy. The April and May edition of the engineering entrance exam JEE-Mains were also postponed.

The board exams, which are usually conducted in February-March every year, were scheduled to be held from May 4.



MCX posts 41.31% fall in Q4 net profit

PRESS TRUST OF INDIA
New Delhi, May 23

LEADING COMMODITY BOURSE MCX reported a 41.31% drop in its consolidated net profit at ₹38.44 crore during the fourth quarter of the 2020-21 fiscal on poor income.

Net profit stood at ₹65.50 crore in the same quarter previous fiscal, according to a regulatory filing released late on Saturday.

Net income declined on a

consolidated basis to ₹108.46 crore in the fourth quarter of the 2020-21 fiscal from ₹134.94 crore in the same quarter previous year.

Expenses remained lower at ₹58.92 crore as against ₹70.32 crore in the said period.

Further, MCX said its average daily turnover in commodity futures (including index futures) on the exchange decreased by 13% to ₹31,823 crore in the fourth quarter of the 2020-21 fiscal from ₹36,626 crore in the same

quarter previous year. MCX observed that the novel coronavirus (Covid-19) pandemic continues to spread across the globe including India. Covid-19 has taken its toll on not just human life, but business and financial markets too.

However, based on the current assessment, "the management is of the view that the impact of Covid-19 on the operations of the Group and the carrying value of its assets and liabilities is minimal," the exchange said in its footnote.

GUJARAT AMBUJA EXPORTS LIMITED

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EXTRACT OF THE STANDALONE AND CONSOLIDATED AUDITED FINANCIAL RESULTS FOR THE QUARTER & YEAR ENDED 31st MARCH, 2021

Sr.	Particulars	Standalone Results				Consolidated Results			
		Quarter Ended		Year Ended		Quarter Ended		Year Ended	
		31.03.2021 Audited	31.03.2020 Audited	31.03.2021 Audited	31.03.2020 Audited	31.03.2021 Audited	31.03.2020 Audited	31.03.2021 Audited	31.03.2020 Audited
1.	Total income from operations	1677.99	902.08	4734.13	3826.38	1678.01	902.08	4734.15	3826.38
2.	Net Profit / (Loss) from ordinary activities for the period (before tax, Exceptional and/or Extraordinary items)	165.20	57.05	452.47	181.35	165.20	57.05	452.40	181.35
3.	Net Profit / (Loss) from ordinary activities for the period before tax (after Exceptional and/or Extraordinary items)	165.20	57.05	452.47	181.35	165.20	57.05	452.40	181.35
4.	Net Profit / (Loss) from ordinary activities for the period after tax (after Exceptional and/or Extraordinary items)	118.43	54.45	338.14	145.84	118.42	54.45	338.07	145.84
5.	Total Comprehensive Income for the period (after tax) and Other Comprehensive Income (after tax)	119.34	54.36	339.08	145.88	119.33	54.36	339.01	145.88
6.	Equity Share Capital (Face Value of ₹ 1/- each)	22.93	22.93	22.93	22.93	22.93	22.93	22.93	22.93
7.	Earnings Per Share (Face Value of ₹ 1/- each) (not annualised)								
	(i) Basic	5.16	2.37	14.74	6.36	5.16	2.37	14.74	6.36
	(ii) Diluted	5.16	2.37	14.74	6.36	5.16	2.37	14.74	6.36

NOTE:
1. The above is an extract of the detailed format of Quarter and Year ended Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on the Company's website at www.ambujagroup.com and the Stock Exchanges websites at www.bseindia.com and www.nseindia.com.
2. The Board has recommended a final dividend of ₹ 0.60 per equity share.

Place : Ahmedabad
Date : 22nd May, 2021

Committed to Growth

For GUJARAT AMBUJA EXPORTS LIMITED
Manish Gupta
Chairman & Managing Director
(DIN : 00028196)

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT ("PA") DATED MAY 14, 2021 AND DETAILED STATEMENT ("DPS") PUBLISHED ON MAY 20, 2021 FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF PENTOKEY ORGANY (INDIA) LIMITED

Registered Office: 45/47, Somaiya Bhavan, M. G. Road, Fort, Mumbai - 400 001, Maharashtra, India.
Tel: +91 22 61702100/66951096, Fax: +91 22 22047297/66951096, Email: investors@pentokey.com, Website: www.pentokey.com, Corporate Identification Number: L24116MH1986PLC041681

This Advertisement is being issued by, Saffron Capital Advisors Private Limited (Manager to the Offer), on behalf of, Mr. Purshottam Kejriwal ("Acquirer 1"), Mr. Vibhu Kejriwal ("Acquirer 2"), Mr. Shantanu Purshottam Kejriwal ("Acquirer 3") and Mr. Kostav Purshottam Kejriwal ("Acquirer 4") (Acquirer 1, Acquirer 2, Acquirer 3 and Acquirer 4 are hereinafter collectively referred to as "Acquirers"), pursuant to Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto, ("Takeover Regulations") in respect of the open offer ("Offer") for acquisition of up to 15,99,850 (Fifteen Lakhs Ninety Nine Thousand Eight Hundred Fifty Only) fully paid-up equity shares of face value of ₹ 10/- each ("Equity Shares") representing 25.51% of the Total Voting Share Capital of Pentokey Organy (India) Limited ("Target Company") on a fully diluted basis, as of the tenth working day from the date of closure of the tendering period of the open offer ("Total Voting Share Capital"), from the eligible shareholders of the Target Company for cash at a price of ₹ 8.75/- per equity share. The DPS with respect to the aforementioned Offer was published on May 20, 2021 in all the editions of Financial Express (English National Daily), Jansatta (Hindi National Daily) and Mumbai Laksheep (Marathi Daily - Stock Exchange situated and Registered Office). Capitalized terms used in this Corrigendum but not defined herein shall have the same meaning as assigned to them in the DPS. This Corrigendum is being issued in all the newspapers in which the original DPS was published.

The shareholders of the Target Company are requested to kindly note the following information related to the Offer in the PA and DPS should be read as under:

- AJA**
- Offer Size:** 15,99,850 (Fifteen Lakhs Ninety Nine Thousand Eight Hundred Fifty Only) fully paid-up equity share of face value of ₹ 10/- each ("Equity Shares") representing 25.51% of fully paid-up equity share capital and voting capital of the Target Company.
 - Offer Price:** The Offer Price is being made at a price of ₹ 8.75 (Rupees Eight and Seventy Five Paise only) per Equity Share ("Offer Price") aggregating to ₹ 1,39,98,688/- (Rupees One Crore Thirty Nine Lacs Ninety Eight Thousand Six Hundred Eighty Eight only), which is determined in accordance with Regulation 8(2) of the SEBI (SAST) Regulations, 2011.

- BJDPS**
- Point 7.1:** This Offer is being made to all the equity shareholders of Target Company other than Acquirers and Promoter Group of the Target Company to acquire up to 15,99,850 (Fifteen Lakhs Ninety Nine Thousand Eight Hundred Fifty Only) fully paid Equity Shares of the Target Company, of face value ₹ 10 each ("Offer Shares") representing 25.51% of fully paid-up equity share capital and voting capital of the Target Company, at a price of ₹ 8.75/- (Rupees Eight and Seventy Five Paise only) per Equity Share ("Offer Price"), aggregating to ₹ 1,39,98,688/- (Rupees One Crore Thirty Nine Lacs Ninety Eight Thousand Six Hundred Eighty Eight only), ("Offer Size").
 - Point III- Shareholding and Acquisition Details:**
 - Equity Shares proposed to be acquired in the Offer- 15,99,850
 - Assuming full acceptances, Post Offer Shareholding on diluted basis on 10th working day after closing of Tendering period- 55,70,423 (88.81%)
 - Point V- Financial Arrangements-** Assuming full acceptances, the total funds requirement to meet this Offer is ₹ 1,39,98,688/- (Rupees One Crore Thirty Nine Lacs Ninety Eight Thousand Six Hundred Eighty Eight only)

The Acquirers accept the full and final responsibility for the information contained in the Corrigendum. The Corrigendum would also be available on the SEBI website: www.sebi.gov.in.

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS	
ACQUIRER 1	ACQUIRER 2
1105/06, WA B9, Whispering Palms, Lokhandwala Township, Akurli Road, Kandivali East, Mumbai - 400101 Maharashtra, India	400101 Maharashtra, India
Sd/-	
ACQUIRER 3	ACQUIRER 4
403-4, E-Wing, Whispering Palms, Lokhandwala Township, Akurli Road, Kandivali East, Mumbai - 400101 Maharashtra, India	3C-802, Whispering Palms, Lokhandwala Township, Akurli Road, Kandivali East, Mumbai - 400101 Maharashtra, India
Sd/-	

Place: Mumbai
Date: May 22, 2021

CONCEPT

LET US MAKE MAHARASHTRA SELF-RELIANT IN OXYGEN

Invitation to Industries for setting up Oxygen manufacturing facility in the state.

SPECIAL INDUSTRIAL POLICY UNDER MISSION OXYGEN SVAVALAMBAN

SPECIAL INCENTIVES FOR INDUSTRIAL UNITS SETTING UP OXYGEN MANUFACTURING PLANTS

HIGHLIGHTS:

- 100 - 150% Return on Investment for Oxygen manufacturing and associated units
- 100% refund in Gross State GST
- Waiver on Stamp duty
- Waiver on Electricity duty
- Electricity subsidy of Rs.2/unit for next 5 years
- 5% subsidy on interest rate for MSMEs (Investment limit Rs.50 Cr)
- Special Capital subsidy for Oxygen manufacturing units: For 25MT - 50MT units starting production before 31.12.2021 and for units larger than 50MT starting production before 30.06.2022
- 10% to 20% Capital subsidy on project cost (from Rs.5 Cr to 15 Cr)
- Speedy issue of permissions & licenses through Single Window System
- Last date of filing the application is 30.06.2021

ELIGIBILITY CRITERIA:

- Oxygen manufacturing projects
- Associated units manufacturing cylinders, storage tanks, transport containers etc.
- Expansion of currently operational units

CONCESSIONS IN MIDC:

- Concession in land rate (25-50%)
- Easy instalments facility
- Allotment of land on priority



Shri. Ajit Pawar
Deputy Chief Minister, Maharashtra



Shri. Subhash Desai
Minister of Industries, Maharashtra



Shri. Balasaheb Thorat
Minister of Revenue, Maharashtra



Ms. Aditi Tatkare
Minister of State for Industries, Maharashtra



Please submit your application on maitri-mh@gov.in / gmmarketing@midcindia.org | Contact : District Industries Centre and MIDC offices

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